

Central Administrative Tribunal  
Principal Bench, New Delhi.

CP-230/2004 in  
OA-2374/2003

New Delhi this the 16<sup>th</sup> day of November, 2004.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)  
Hon'ble Shri Shanker Raju, Member(J)

Sh. V.C. Jain,  
S/o late Sh. Gangadhar Jain,  
R/o F-662/3, Kamla Nagar,  
Agra, UP.

..... Petitioner

(Present : None)

Versus

Union of India & Ors.

1. S.C. Tripathi,  
Secretary,  
Ministry of HRD,  
Dept. of Education  
(SE&HE),  
Shastri Bhawan,  
New Delhi-1.
2. Sunil Kumar,  
Commissioner KVS,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi-16.
3. Rajbir Singh,  
Dy. Commissioner Personnel,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi-16.

..... Respondents

(Present : None)

Order (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)

Vide order dated 10.10.2003, OA-2374/2003 was disposed of with the  
following directions to the respondents:-

"It is directed that the application of the applicant pertaining to  
refixation of his pay may be considered and respondent No.2 should  
pass an appropriate speaking order in this regard. It should be so done  
preferably within four months of the receipt of the certified copy of the  
order and communicate to the applicant. We make it clear that we are  
not expressing ourselves on the merits of the matter and respondent  
No.2 would be competent to consider the question of limitation in this  
regard as per law."

*Vh*

(2)

2. In the reply-affidavit, respondents have stated that applicant's pay has been refixed. As a result, stepping up of his pay and the arrears on account of stepping up of the pay have already been paid to the applicant. Respondents have also tendered unconditional apology for delay in implementing directions of this Court.

3. In view of the above, CP is dropped. Notices to the respondents are discharged.

*S. Raju*  
(Shanker Raju)  
Member(J)

*V.K. Majotra*  
16.11.04  
(V.K. Majotra)  
Vice-Chairman(A)

/vv/